

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI.

OA NO. 553/2025

IN RE .

MANJEET SINGH AND ORS Applicant(S)

Versus

GOVT OF NGT OF DELHI AND & Ors. Respondents

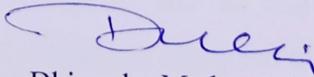
NDOH.03.02.2026

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A.G. ENVIRO INFRA PROJ. PVT. LTD
(Respondent No. 3)

Through



Dhirander Mathur Advocate

E.No.D/527/2000

C.No.1032 Rohini District Courts

Delhi 110085

Mobile 9811368754

E-Mail: dhirander331970@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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IN RE .

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GOVT OF NGT OF DELHI AND & Ors. Respondents

**SHORT AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3
A G ENVIRO INFRA PROJECTS PVT. LTD .**

I, Sunil Kumar aged about 45 years A/R of **A G ENVIRO INFRA PROJECTS PVT. LTD (Respondent No.3)** ,having its Regd office at A-59 Road Number 10 Wagle Industrial Estate Thane West 400604 Maharashtra India. do hereby solemnly affirm and declare as under :

1. That I am working as HR and Admin Manager with **A G ENVIRO INFRA PROJECTS PVT. LTD . (Respondent No.3)** hereinafter called the company and the said company has vide its resolution dated 10.12.2025 has appointed the deponent / me as it's A/R to represent the company before the Hon'ble tribunal . I have read the contents of the original application filed by the applicant and the documents annexed herewith and am well aware on the basis of the documents / material available with the



company and therefore I am competent to sign, affirm the present affidavit on behalf of the said company .

2. That the company / respondent No 3 is having greatest respect to each and every direction issued by this Hon'ble Tribunal from time to time. The respondent No.3 seeks liberty of this Hon'ble Tribunal to file the present short affidavit and further reserves its right to file a detailed /appropriate affidavit in future, if situation so arises.

3. That the applicant(s) herein have filed the present Original Application seeking the following relief :

A. Direct respondent No.2 / MCD to close the community waste storage bin (Dhalao) in the colony Jangpura –A for failure on the part of the respondents to comply with the provisions of the Municipal Solid Waste Management Rules 2016 or shift it elsewhere.

B. Pass any other order or grant any other relief as may be deemed appropriate by this Hon'ble National Green Tribunal .

4. That at the outset it is most respectfully submitted that the company / respondent No.3 is not having any work order / contract with the MCD to collect / transport / manage the Municipal Solid waste in Jangpura –A and it has nothing to do with the dhalao in question . It seems that due to some misinformation / lack of information led to arraying the company as respondent No.3 in the present case .



5. That it is specifically denied that the dhalao is managed by the company / respondent No.3/ as the concessionaire of the MCD or in some other capacity . It is true that the company is in the business of the management of the Municipal Solid Waste and a concessionaire of the MCD in certain parts of the Delhi but it is not having any work contract to collect / manage / transport / or in any other manner deal with the MSW in Jangpura –A area , hence there is no question of managing / operating / maintaining the Dhalao in question . That even in the past the company/ respondent No.3 never managed the MSW in Jangpura –A.

6. That the deponent further state that in the light of the above facts and circumstances it is most respectfully prayed that the name of the respondent No.3 may kindly be ordered to be deleted from the array of parties as it is neither a necessary party nor are required as a respondent with regard to the adjudication of the present dispute.



[Signature]
Identify the Deponent who has signed in my presence

[Signature]
DEPONENT

VERIFICATION :

I, the deponent above named, do hereby solemnly affirm and declare that the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents available with the company and nothing material has been concealed therefrom.

Verified at New Delhi on this 28th day of Jan. 2025.

CERTIFIED THAT THE DEPONENT
Smt./Km. *[Signature]*
S/o W/o D/o *[Signature]*
No. *[Signature]*
identified by Shri/Smt. *[Signature]*
has solemnly affirmed before me at
Delhi on *28 JAN 2025* at Sl. No. *25/20*
that the Contents of the affidavit which have
been read & explained to him/her are true and
Correct to his/her/knowledge

[Signature]
DEPONENT

[Signature]
Oath Commissioner Delhi

28 JAN 2025


AG ENVIRO

Innovative Solutions for a More Eco-Friendly World

AG Enviro Infra Projects Private Limited

CIN: U90001MH2004PTC150156

CERTIFIED TRUE COPY OF RESOLUTION PASSED AT THE MEETING OF ADMINISTRATIVE COMMITTEE OF BOARD OF DIRECTORS OF AG ENVIRO INFRA PROJECTS PRIVATE LIMITED HELD ON FRIDAY, DECEMBER 05, 2025 AT THE REGISTERED OFFICE OF THE COMPANY I.E. A-59, ROAD NUMBER 10, WAGLE INDUSTRIAL ESTATE, THANE (WEST) – 400604.

TO GRANT AUTHORITY TO OFFICIALS OF THE COMPANY TO REPRESENT THE COMPANY BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH AT NEW DELHI

"RESOLVED THAT the consent of Administrative Committee of Board of Directors of the Company be and is hereby accorded to authorize Mr. Sunil Kumar, HR & Admin Manager of the Company, to sign, execute, deliver and receive including but not limited to all papers, vakalatnama, applications, complaints, petitions, reply, written statement, affidavits etc. and all other documents as may be required to be filed for and on behalf of the Company, in matter of Manjeet Singh & Ors. Vs Government of NCT of Delhi & Ors., OA No. 553/2025 before the Hon'ble National Green Tribunal Principal Bench at New Delhi.

RESOLVED FURTHER THAT any one of the Directors of the Company be and are hereby severally authorised to do all such acts, deeds and things as may be required including but not limited to issue copy of this resolution, duly certified, to anyone concerned in this matter and they be requested to act thereon."

//CERTIFIED TRUE COPY//

For AG ENVIRO INFRA PROJECTS PRIVATE LIMITED

JOSE JACOB Digitally signed by
JOSE JACOB
KALLARAKA KALLARAKAL
L Date: 2025.12.10
12:26:12 +05'30'

**JOSE JACOB KALLARAKAL
WHOLE TIME DIRECTOR
DIN:00549994**

**Date : December 10, 2025
Place : Thane**

IN THE COURT OF NATIONAL GREEN TRIBUNAL AT NEW DELHI

Suit/Appeal No. C.A. No. 553/2025 JURISDICTION OF 201

In re:-

MAHJEE SINGH & ORS Plaintiff(s) or Petitioner(s)
Appellant(s) Complainant(s)

VERSUS

CANTONMENT OF DELHI 40RS Defendant(s)/ Respondent(s) / Accused Know all to whom
these Present shall come that I/we AG. SINGH, RAJA, P. S. DUTTA (R-2),
A-59, ROAD No. 10, WAGLE INDUSTRIAL ESTATE, JHAJHA (W)
400604, MAHARASHTRA INDIA
The above named. DEFENDENT NO. 3 (R-3)

do hereby appoint
DHIRANDEER MATHUR Advocate, C. No. D/527/2000 MOBILE NO.
C. No. 1032, POHNI DISTT. COURTS DELHI- 110085 9811368754
(herein after called the advocate/s) to be my / our Advocate in the above - noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same
may be tried or heard and also in the appellate court including High Court subject to payment of fees separately
for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review,
revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary
or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes
that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all
other acts and things which may be necessary to be done for the progress and in the course of the
prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and
authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the
power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or
his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/we undertake that I/We or my/our duly authorized agent would appear in court on all
hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the
result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he
shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us
to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case
until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once
the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case
prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have
been understood by me/us on this 28th Day of JAN 2021 Accepted subject to the terms of
the fees.

Advocate [Signature]

Client [Signature]

I Identify the Signature/Thumb Impression of Below Mentioned Person,

Signed in My Presence. The Client.



Short affidavit of R.3



Add label



Dhirander... 5:17 pm 😊 ↩️ ⋮

to Abhijeet, csde... ▾

From Dhirander Mathur •
dhirander331970@gmail.com

To Abhijeet Sinha •
abhijeetsinhaa@gmail.com
csdelhi@nic.in

Cc commissioner@mcd.nic.in
chdpcc@nic.in
psud@nic.in

Date 28 Jan 2026, 5:17 pm

See security details



short affi...f R.3.pdf



↩️ Reply all



➡️ Forward

